

amination of Indian air Hostesses and (ii) the reasons for delay in correcting the reply. [Placed in library. See No LT. 661/91]

Review on and Annual Report of Vayudoot Limited, New Delhi etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H.FAROOK) : I beg to lay on the Table :-

- (1) Acopy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of companies Act, 1956 :-
 - (i) Review by the Government on the working of the Vayudoot Limited, New Delhi, for the year 1987-86.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in library - See No LT .862/91]

Report of the Comptroller and Auditor General of India for the year ending 31 March 1990 - Union Government

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of Shri dalbir Singh, I Beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 11 of 1991) — Union Government (other Autonomous Bodies) under article 151 (1) of the Constitution. [Placed in the library See No. LT. 663/91]

12.51 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th September, 1991, agreed without any amendment to the places of Worship (Special Provisions) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 10th September, 1991."
- (ii) "In accordance with the provisions of sub-rule (6) or rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Customs Laws (Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 10th September, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

12.52 hrs.

BUSINESS ADVISORY COMMITTEE

Sixth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS